together with the Auditors\* Report on the Accounts.

(ii) Review by Government on the working of Institute.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. *See* No. LT 214/91]

## Notification re. Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1990

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF FOOD PROCESSING INDUS-TRIES (SHRI GIRIDHAR GOMANGO) I lay on the Table, under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981, a copy (in English and Hindi) of the Ministry of Food Processing Industries Notification S.O. No. 36(E), dated the 22nd January, 1991. publishing the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1990. [Placed in Library. See No. LT 300/91)

#### Notification re. Statement of Weights and Measures (Geneal) Amendment Rules, 1991

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMA-LUDDIN AHMED): I lay on the Table, under sub-section (4) of seciton 83 of the Standars of Weights and Measures Act. 1976, a copy (in English and Hindi) of the Ministry of Civil Supplies and Public Distribution Notification G.S.R. No. 343(E) dated the 15th July. 1991, publishing the Standards of Weights and Measures (Genera!) Amendment Rides. 1991.[ Placed in Library. *See* No. LT 301/91]

## Report and Accounts (1989-90) of the Centre for Development of Advanced Computing, Pune and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): I lay on the Table a copy each (in English and Hindi) of the following papers :—

(i) Annual Report and Accounts of the Centre for Development of Advanced Computing, Pune, for the year 1989-90, together with the Auditors Report on the Accounts.

(ii) Statement by Government accepting the above Report.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. *See* No LT 213/91]

## Report and Accounts (ending the 31st March, 1989) of *the* National Federation of Industrial Co-operatives Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P .J. KURIEN): 1 lay on the Table a copy-each (in English and Hindi) of the following papers :---

(i) Annual Report of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 31st March, 1989.

(ii) Annual Accounts of the National Federation of Industrial Cooperative Limited, New Delhi, for the year ended the 31st March, 1989 and the Audit Report thereon.

(iii) Review by Government on the working of the Cooperative.

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library. See No. LT 221/91]

## MOTION FOR ELECTION TO THE TOBACCO BOARD

THE DEPUTY MINISTER IN 'THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): Madam Deputy . Chairman. I beg to move-That in pursuance of clause (b) ot sub-section (4) of section, 4 of the Tobacco Board Act. 1975 (4 of 1975). [Shri Salman Khursheed]

read with rule 4(1) of he Tobacco Board Rules, 1976, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Tobacco Board.

The question was pur and the motion wax adopted.

THE DEPUTY CHAIRMAN : Now we take up the further discussion on the Statutory Resolution.

श्री सैयद सिग्ते रुत्ती (उत्तर प्रदेश) : राजीव गांधी के जो कातिल हैं, उनको शरण देने का प्रयास कर रहे हैं। जो लोग राजीव गांधी को हत्या के सिलमिले में पकड़े गये हैं... (थ्यस्धान)

SHRI A. G. KULKARNI (Maharashtra): Madam,...

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Madam \_\_\_\_\_

SHRI DAVID LEDGE P. (Assam;. Madam, v,e want to raise a very serious matter about rape of women in Assam in-the security forces. Please allow us...

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Madam, this concerns women. You should allow us...(*Interruptions*)

THE DEPUTY CHAIRMAN; Everybody is speaking. nothing could be heard *or* recorded. First pleas? take your seats. I will allow you.

श्री सैयद सिब्ते रही: उपसभापति जी, इस सटन के एक माननीय सटस्य जो सुप्रीय कोर्ट में वकालत करते हैं, उनको राजीव गांधी के सर्डर में जो लोग इन्वाल्वड हैं, जिनको ग्ररेस्ट किया गया है, उनको ग्रहाई करोड़ स्पये के उपर एनगेज किया जा रहा है कि वह उनको छड़ाने का प्रयास करें।

इस सिलसिले में इस सडन के सदस्य जिनका बहुत भशहूर वकीलों में नाम झाता है और जो एक बहुत वरिष्ठ पार्टी जनता गैल के मदस्य हैं, उनके जो जनियर हैं, मि० इष्ण्पामूति, वह लिट्टे के जो ग्रातंकवादी हैं, उनसे ग्रपने रिश्ते का सिलक्तिला कायम किये हुए हैं।

\* (व्यवधान) जेठमलानी को ... (व्यवधान) यह एक राष्ट्रीय मुद्दा है ... (व्यवधान)\* ..... (व्यवधान)

डा॰ बायू कालधासे: ..है।... (व्यवधान)

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): This should not go on record. We object to it.

DR. BAPU KALDATE (Maharashtra): We object to this allegation. It should not go on record.

SHRI CHIMANBHAI MEHTA (Gujarat): This should not go on record.

#### (Interruptions)

श्वी सैंग्द सिरते रजी: राजीव गांधी की हत्या की जिम्मैंटारी लिट्टे ने ले ली है। ऐसे में भारत के हर नागरिक का यह फर्ज हो जाता है कि उन कातिलों के खिलाफ प्रावाज उठाये, न कि उनकी पैरवी करने की कोशिश करे।\*('थवधान)

SHRI S. JAIPAL REDDY; Madam, nave a point of order...(Interruptions),...

डा० अधू काल**दातेः** \* डा० रत्नाकः पाण्डेकः \*

THE DEPUTY CHAIRMAN Order, order...

SHRI MENTAY PADMANABHAM (Andhra Pradesh); Madam, are you going to allow what Mr. Pandey said to go on record?.. . (*Interruptions*)...

SHRI S. JAIPAL REDDY: Madam, I would request you to ask the Press not to publish it...(*Interruptions*)...

\*Expunged :as ordered by the Chair.

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SHRI MENTAY PADMANABHAM: It is a very serious allegation... (Interruptions)...

DR. BAPU KALDATE You are responsible... (Interruptions)., .

अ० रत्याकर पाण्डेंग : (उत्तर प्रदेश) मे जानना चाहता हूं कि राम जेठमलानी राजीव गांधी के हत्यारों की वकालत करने वाले... (ध्यवधान) इस सटन के सटस्य हैं उनकी राष्ट्रीयता ...(ध्यवधान)

SHRI S. JAIPAL REDDY Madam, request you to tell the Press... (Interruptions)...

THE DEPUTY CHAIRMAN; Please, order order... (*Interruptions*)... I cannot hear anything... (*Interruptions*)...

SHRI M. S. GURUPADASWAMY: Madam, are you going to allow Mr. Pandey to speak?... (Interruptions)...

SHRI MENTAY PADMANABHAM: Madam, every word that has been uttered in this House should be expunged from the records... (*Interruptions*)... It is a defamatory statement... (*Interruptions*)...

SHRI M. S. GURUPADASWAMY: Madam, I don't think you have heard what Mr. Pandey said just now.. . (*Interruptions*), . .

THE DEPUTY CHAIRMAN'; T cannot hear anything... (*Interruptions*)...

SHRI M. S. GURUPADASWAMY: Mr. Ratnakar Pandey said that Mr. Jeth-malani is Do you want this to go on record?. . . (*Interruptions*)...

THE DEPUTY CHAIRMAN: 1 will look into the record and see what is to be *expunged*...(*Interruptions*).

S

HRI MENTAY PADMANABHAM: Madam, I appeal to you... (Interruptions)...

THE DEPUTY CHAIRMAN; I can not hear what you all are saying... (*In terruptions*)... I can only go through the record... (*Interruptions*)...

Expunged as ordered by the Chair.

to the Tobacco Board

ा० रत्नाकर पाण्डेय : \*

SHRI S. JAIPAL REDDY: Madam, I have a point of order...(Interruptions)...

THE DEPUTY CHAIRMAN; Order, order. Yes, Mr. Jaipal Reddy. . (Inter-ruptions) ...

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY); Madam, 1 am on a point of order. . *[Interruptions]*. Pandeyji, I am on a point of order. Please listen... *(Interruptions)*... Madam, we are all agitated that some honourable Member belonging to the other side levelled personal allegations... *(Interruptions)*. . . Madam, some honourable Members on the other side have levelled personal allegation's against a Member of our party and against our party... *(Inter-upi ions)*... I request you to expunge those remarks from the record and also instruct the Press not to publish them... *(Interruptions)*...

SHRI V. NARAYANASAMY (Pondicherry); Mr. Reddy, do you know that he is appearing for the accused?... *Interruptions*)..

SHRI S. JAIPAL REDDY: Madam, I h?.ve raised a point of order and I want ruling from you.. (*Interruptions*).. I want a ruling... (*Interruptions*)...

## डा० रत्नाकर दण्डे : \*

SHRI SATYA PRAKASH MALAVIYA ( Uttar Pradesh); Madam, I am on a point or order... (*Interruptions*)...

THE DEPUTY CHAIRMAN; Unless there is order in the House, nothing can be heard... (*Interruptions*)... Just a minute, please... interruptions)... Order, please... (*Interruptions*)...

SHRI M. S. GURUPADASWAMY; Madam,this is the height of irresponsi bility. . .(*Interruptions*).. . Kindly restore order...*Interruptions*)... 255 Motion for Election

THE DEPUTV CHAIRMAN: have said that I would look into the record... (Interruptions)... Just a minute... (Interruptions)... Mr. Syed Sibtey Razi and Mr. Ratnakar Pandey said that. Mr. Jethmalani is the advocate ... (Interrup*tions*)... for the killers of Mr. Rajiv Gandhi. I do not think it is an allegations... (Interruptions)...

SHRI M. S. GURUPADASWAMY; No, no... (*Interruptions*)., .

SOME HON. MEMBERS.- No. no... (Interruptions)...

THE DEPUTY CHAIRMAN': Order, please... (Interruptions)... Please take ' your seats... (Interruptions)... All of you. please take your seats... Interrup tions)... Order. please... (Interrup tions)...

SHRI V. NARAYANASAMY: Mr. Jaipal Reddy, is it a fact or not (*Interruptions*), . .

THE DEPUTY CHAIRMAN: Pandeyji. just a minute... (Interruptions)... Just a minute, please... (Interruptions)... I will allow you... (Interruptions)... Just a minute. please... (Interruptions)... X will allow you ....(Interruptions).

Please listen to me. .. (*Interruptions*). . allowed Mr. Reddy and T heard him . . . (*Interruptions*)...

SHRI S. JAIPAL REDDY YOU cannot give a selective hearing. Madan.. . (*Interruptions*).. .

THE DEPUTY CHAIRMAN; I can not allow everybody... (*Interruptions*)...

SHRI M. S. GURUPADASWAMY: Madam, you said that you did not hear... (*Interruptions*)... You have said that you did not hear... (*Interruptions*)... Please look into the record... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Just a minute, please... (*Interruptions*)... I do not hear anything... (*Interruptions*)... I don't hear any thing at all... (*Interruptions*)... Just a minute please (*Interruptions*)...

SHRI MENTAY PADMANABHAM Madam, I am on a point of order... (*h* terruptions)...

THE DEPUTY CHAIRMAN; I ha\ identified you. Please Sit down... (Intei ruptions)... Please take your seat... (h terruptions)... I said that I had not hear any of the Members saying that Mr. Rar Jethmalani is a and then I said that would look into the records... (Interrup tions)...,

SHRI MENTAY PADMANABHAM Kindly go through the record. . (Inter ruptions)...

SHRI S. JAIPAL REDDY; We would not allow this to go on record... (Inter ruptions)...

SHRI DIPEN GHOSH: Madam. I an on a point of order... (*Interruptions*)..

SHRI K. G. MAHESWARAPPA (Kar nataka); Madam. 1 am on a point ot order... (*Interruptions*)...

SHRI DIPEN GHOSH (West Bengal). Madam. I am on a point of order,. . (*Interruptions*)...

THE DEPUTY CHAIRMAN: I have identified you... (*Interruptions*)...,  $\setminus$  have identified Mr. Malaviya... (*Interruptions*)... Just *a* minute, please... (*Interruptions*).

. ॥० रत्वाकःद ५।ग्डेः राजीव गांधी तो हत्यारों की वकालत करने वाला व्यक्ति....(व्यवधःम).....\*

SHRI DIPEN GHOSH; Madam, I have heard Mr. Sibtey Razi and you have also heard and you can check up from the records.... (*Ir/terruptions*)... The point rs that he has mentioned that one of the Members of this House, namely, Shri Jethmalani, belonging to the Janata Dal... ' *Interruptions*)... has been employed as an advocate by some of the persons who have been arrested and who are th; Suspected killers of Mr. Rajiv Gandhi... (*Interruptions*)...

Epunged as ordered by the Chair.

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And so Mr. Sibtey Razi had stated that this Janata aal has some Members inside it, who are the killers or who are the supporters of the killers of Rajiv Gandhi. This was the statement, Madam. I have ;also heard you. You said that Mr. Jethma-lani is an advocate of the killers of Mr. Rajiv Gandhi.

THE DEPUTY CHAIRMAN: I did not say that. Don5't put words. . .(Interruption) Just a minute. Let me put there-.cord straight. I said that what I have heard is that what they want to find out is: Is Mr. Jethmalani engaged as a lawyer of the suspected killer of Mr. Rajiv Gandhi? They are asking a question. (Interruptions)

श्री प्रभोद महाखनः महोदया, म्राज में यह जानना चाहता हूं कि जब इंदिरा जी की हत्या हुई तब ग्रागे -पोछे रहने वाले.कहां गए थे? मैं जानना जाहता हूं कांग्रेस से, वह कहां गए थे, जो छाता लेकर घूमते थे? जब इंदिरा जी को हत्या हुई. तब यह कहां गए थे?...

#### (Interruptions-)

## THAT DEPUTY CHAIRMAN: Order, order.

SHRI DIPEN GHOSH: Whether a Member is a teacher or a professor we are not concerned with that. I am concerned with the ignity and with the right of a Member of this House. Whether he is an advocate or a tacher or what he does outside the House is different. The question is that in the absence of any Member if any allegation has to be madeyou know the Rule -- if any Member has got any allegation to make on the floor of the House against any other Member, that allegation has to be given in writing to the Chairman and brought to the notice of that Member so that that Member can remain present in the House, and in his presence such complaint or allegation can be made by any other Member. This is the rule. (Interruptions)

I am not going to yield. (Interruptions)

Members who are supporting the tax evaders, who are supporting the FERA evaders, who are supporting the MRTP evaders who are supporting... (Interrup tions)

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#### to the Tobacco Board 258

Madam, a judicial Commission instituted to inquire into Mrs. Gandhi's assasi-nation... (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, don't go beyond the purview of the matter before the House. (*Interruptions*)

Please sit down.

SHRI DIPEN GHOSH: If it is a question of the right of the Member. You cannot allow any of the Members to make an allegation against any Member in his absence.

THE DEPUTY CHAIRMAN: Mr. Dipen, don't equate the murder of Mr. (Rajiv Gandhi with tax evaders. (*Interrupt tions*) Please.

AN HON. MEMBER: That is not the point. The point is about the right of a Member of the House.

SHRI K . G. MAHESHWARAPPA' What about the Thakkar Commission Report?

## (Interruptions)

SHRI DIPEN GHOSH: I have raised a point of order. You have to give the ruling. (*Interruptions*)

THE DEPUTY CHAIRMAN: As the Member is not in the House, I will give him full protection to give his personal explanation.

SOME HON.MEMBERS: No, no.

SHRI DIPEN GHOSH: Show the Rule. (*Interruptions*)

SHRI S. JAIPAL REDDY: We want a ruling from you.

THE DEPUTY CHAIRMAN: I gave my ruling. (*Interruptions*) Just a minute. I gave my ruling. (*Interruptions*) You want to hear my ruling or you don't want to hear?

#### (Interruptions)

SHRI S. JAIPAL REDDY: What is the ruling.

THE DEPUTY CHAIRMAN: If you keep quite, I will give my ruling. (*Interruptions*) Mr. Dipen Ghosh, please sit down.

SHRI S. JAIPAL REDDY: What is your ruling? He said that any allegations made without proper notice are not in order and therefore they have to be expunged. And the Member asked you ruling. (*Interruptions*) What is your ruling? (*Interruptions*)

SHRI DIPEN GHOSH: Rule 238A says, no allegation or... (*Interruptions*) ... shall be made by a Member against any other Member or a Member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to make an investigation into the matter... provided that the Chairman may at any time prohibit any Member from making any such allegation if he is of opinion that such allegation in derogatory. ... (*Interruptions*)

डा० रस्ताकर पाभ्डेथ ...\* ... (চ্চবগ্রান)

THE DEPUTY CHAIRMAN: Let me handle. Please sit down.

भी सुर भोत सिंह बहल्वालियाः\* स्रौर यह इलिंग पढ़ कर सुना रहे हैं। किसक बारे में सुना रहे हो ;\* .... (सावधान) ...

THE DEPUTY CHAIRMAN: If you feel it is that an alegation...(*Interruptions*) If you keep quiet, I can say. (In-*terruptiofis*) I cannot speak in the noise. (*Interruptions*)

# डा० रत्नाकर पाण्डेय :\*

THE DEPUTY CHARMAN: He wanted my ruling. (Interruptions) Just a second. They wanted my ruling. Now there is quiet and peace in the House. I said that the Members wanted to know if Mr. Jethmalami is the lawyer of the ... (Interruptions)

SOME HON. MEMBERS: No, no.

SHRI MENTAY PADNABHAM: That is not the point.

(Interruptions)

Expunged as ordered by the chair.

THE DEPUTY CHAIRMAN: That mat-ret is closed. If you say no, that matter is closed. (*Interruptions*) If you do not want to hear me, then the matter is closed.

SHRI S. JAIPAL REDDY: No.

THE DEPUTY CHAIRMAN: The matter is closed for me. I will go to another matter. Yes, Mr. Shiv Shanker. (*Interruptions*) You did not want to hear ray ruling. I am not giving my ruling. That is all. (*Interruptions*) You asked for my ruling. And when I start giving my ruling. That is all. (*Interruptions*) You. asked for my ruling. And when I start giving my ruling, you say, no. All right, I am mot giving my ruling. The matter is closed for me. Yes, Mr. Shiv Shanker.

SOME HON. MEMBERS: No. no.

SHRI S. JAIPAL REDDY: The matter cannot be closed like that.

THE DEPUTY CHAIRMAN- The matter is closed for me. (*Interruptions*) You raised a point of order for me to give my ruling. When you do not want to hear my ruling, I am not going to give my ruling.

(Interruptions)

SHRI S. JAIPAL REDDY: How can you give a ruling?

THE DEPUTY CHAIRMAN; It is for me to say what is my ruling and not for you to direct. .. (*Interruptions*).Please sit down. (*Interruptions*). I want to say ... . (*Interruptions*). Please sit down. You are the Leader of Opposition... (*Interruptions*)

SHRI JAIPAL REDDY: No ruling.

SHRI M. S. GURUPADASWAMY: You started in a wrong.... (*Interruptions*) Nobody can make any allegations in the House.. .(Interruptions).

डा० र नाकर पाण्डेय : मैडम \* (य्ववधान))

THE DEPUTY CHAIRMAN: Now the matter is closed. (*Interruptions*). You don't want to hear the Chair... (*Interruptions*).

SHRI M. S. GURUPADASWAMY: I am raising a point of order (Interrup-

*tions)* What are you doing? (*Interruptions*). Please hear me. (*Interruptions*).

THE DEPUTY CHAIRMAN: You are a senior Member. If you know the rules, if you stand up on a point of order, it is necessary for you to listen to my ruling. (*Interruptions*). Just a miunte. (*Interruptions*).

SHRI M. S. GURUPADASWAMY: Please hear me first. (*Interruptions*). Are you going by rules? You are not going by rules. (*Interruptions*). I question your authority. (*Interruptions*). I am raising a point of order. (*Interruptions*).

THE DEPUTY CHAIRMAN: When you raise a point of order... (*Interruptions*). Will you please keep quite (*Interruptions*) When you raise a point or order then what is the duty of the Chair?

SHRI M. S. GURUPADASWAMY: You are not above rules. (*Interruptions*). Let me tell you. . .(*Interruptions*). You please hear my point of order before you give your" ruling. (*Interruptions*). It is a very serious matter. (*Interruptions*).

SHRI V. NARAYANASAMY: Mr. Gurupadaswamy, you should not threaten the Chair like that. (*Interruptions*). Madam, Mr Gurupadaswamy is threatening the Chair. He should not threaten like that. (*Interruptions*).

SHRI M. S. GURUPADASWAMY: Please hear my point of order and then you give your ruling. (*Interruptions*)

SHRI V. NARAYANASAMY: First, you withdraw your... (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, if you are allowing him to speak, then ask him to withdraw the... (*Interruptions*). words. "Be careful". (*Interruptions*).

SHRI MENTAY PADMANABHAM: Madam, she has not taken your permission. (*Interruptions*).

THE DEPUTY CHAIRMAN: I have given my permission.

\*Expunged as ordered by the Chair.

SHRIMATI JAYANTHI NATARA-RAJAN: I have a point of order. (*Interruptions*).

SHRI V. NARAYANASWAMY:He cannot threaten the Chair like this.He was the Leader of the Opposition.Let him withdraw his words, otherwisewe will not allow him to proceed

SHRI M. S. GURUPADASWAMY: I only said that nobody is above the rules in the House, not even the Chair.

SHRI V. NARAYANASAMY: You withdraw your remarks first.

SHRI M. S. GURUPADASWAMY: Noboy is above the rules, no Member of the House, including the Chair. All have to abide by the rules.

SHRIMATI JAYANTHI NATARAJAN: As a senior leader, he should rot threaten the Chair. How can he threaten the Chair? He cannot be allowed to speak?

SHRI V. NARAYANASAMY: You cannot speak against the Chair like this.

SHRIMATI JAYANTHI NATARAJAN: Let him apologise before speaking.

SHRI MENTAY PADMANABHAM: Why should he? What he said is that not even the Chairman or the Deputy Chairman is above the rules. What is wrong in that?

SHRIMATI JAYANTHI NATARAJAN: He said to the Chair: 'Be careful . Is he going to threaten the Chair?

THE DEPUTY CHAIRMAN: Let people know; let the press know; let the whole country know how senior Members behave. Let the whole world know how very senior Members are behaving.

SHRIMATI JAYANTHI NATARAJAN: He said: 'Be careful. What is he going to do? What a shame!

THE DEPTUY CHAIRMAN: I will be too happy if everyone who is misbehaving is reported in the press.

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SHRI M. S. GURUPADASWAMY: But what was the provocation?

THE DEPUTY CHAIRMAN: That make an announcement. (Interruptions). look into the record and see if there te anything derogatory. Now 1 have to make an announcement. (Interruptions).

SHRI S. JAIPAL REDDY; No, you can't. You must give a ruling here and now. We will not allow anything that has been said in violation of the rules to be a part of the record. Anything that has been said here in violation of the rules should be expunged here and now otherwise we will not cooperate. (Interruptions).

## **REFERENCE TO ALLEGED RAPE OF** WOMEN BY BSF AND CRPF PERSONNEL IN ASSAM

SHRI DAVID LEDGER (Assam): Madam, women have been raped in Assam and security forces are involved. In Sib sagar, a teen-aged school girl was raped by the CRPF jawans in Karimganj dis trict, one Rahima Begum was raped by a BSF jawan. This Government of Mr. Hiteshwar Saikia has no business to re main in power. Everyday practically, women are raped in Assam but not re ported.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Yesterday you permitted that every subject concerning women should get priority in the House. So, under the strength of your order, we are raising the Issue concerning women in Assam. Earlier also we raised it that in Assam in the months of January, February and March, women were raped. Now that Hiteshwar Saikia Ministry, or Congress rule is there, again the rape of women has started in Sibsagar district, in Karimganj district by the CRPF and BSF jawans, and the Chief Minister, Mr. Hiteshwar Saikia has admitted that he is helpless.

I quote; "Shri Hiteshwar Saikia says that regarding law and order situation in Assam, he is in a dilemma". He cannot be the Chief Minister. He says that he is helpless. He should resign... (Interrup tions).

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SHRI DAVID LEDGER: He has failed to protect the dignity of the women in this country. He should not remain in power. He should be dismissed.

MENTAY SHR1 PADMANABHAM (Andhra Pradesh): Go through the record. .. (Interruptions). The House has to be adjourned... (Interruptions). Madam this is my humble suggestion. Please kindly hear... (Interruptions). Please adjourn the House.

THE DEPUTY CHAIRMAN: I will go through the record.. . (Interruptions). I want to say something. I assure... (Interruptions). Before I speak you say, no\*

\*(Interruptions)

SHRI YASHWANT SINHA (Bihar): You should withdraw ... (Interruptions)

THE DEPUTY CHAIRMAN; I adjourn (he House.

> The House then adjourned at thirty-seven minutes past twelve of the clock.

The House reassembled at fifty-five minutes past twelve of the clock the VICF.-CHATR-MAN (Shrimati Jayanthi Natarajan) in the Chair.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The House is adjourned for another fifteen minutes.

The House then adjourned at ' fifty-six minutes past twelve of the clock.

The House reassembled at nine minutes past one of the clock. The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Hon. Members, when tempers ran high, many things are said which, I am sure, all of us do not want to say. I have great respect for all the leaders and also non-leaders who are not yet leaders. But then, when you ask for a ruling and when 1 give one, some may agree with my ruling and others may not agree. I am not giving a ruling. ..(Interruptions).

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): You should not give your ruling without hearing us.

Expunged as ordered by the Chair.